

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00080/2015

Jodhpur, this the 3rd day of February, 2016

CORAM

Hon'ble Dr. K.B.Suresh, Judicial Member

Pratik Limba S/o Late Shri Om Prakash, aged 21 years, R/o K-58
Veer Durgadas Colony, Baldev Nagar, Akhilya Chouraha,
Jodhpur, Rajasthan, who is unemployed.

.....Applicant

By Advocate: Mr Samual Masih

Versus

1. Union of India through the Secretary to the Govt. of India,
Ministry of Defence, Raksha Bhawan, New Delhi-110011.
2. Chief Engineer Southern Command, Pune-411001.
3. Chief Engineer Jodhpur Zone, Opp. Military Hospital,
MES, Jodhpur.
4. Commander Works Engineer (Army) Banar, Jodhpur,
Rajasthan.
5. Garrison Engineer (Army) Jaisalmer, Rajasthan.

.....Respondents

By Advocate : Mr Nimesh Suthar

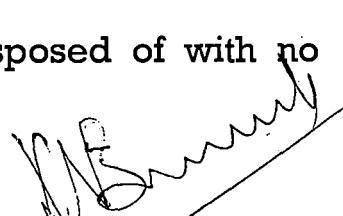
ORDER (Oral)

Heard both counsels. The respondents would claim that the

produced a documentation obtained through RTI and claimed that he has obtained 67 marks. If that be so, the applicant will be entitled to an appointment as the last person to be selected and appointed had got 66 marks.

2. At this point the question arises as to whether a person who has been appointed is to be sent out or not? It appears to me that after having appointed him even though wrongly but it may not be very appropriate, therefore, I direct the respondents to verify first of all whether the applicant has got 67 marks as he claimed in his rejoinder and documents attached to it which he has obtained from the respondents only and If it is so make a super-summary arrangement and accommodate him which should be adjusted against the future vacancy. Appropriate orders to be issued within one month from the date of receipt of a copy of this order.

3. In terms of above directions, OA is disposed of with no order as to costs.



[Dr. K.B. Suresh]
Judicial Member